[भो जगदभ्बो प्रसाद यादव]

वहाँ के उद्याग को जिन्दा और तो हम उनको वहीं पर ट्रेनिंग दे सकते थे लेकिन में समझता हूं, सरकार के पास इस तरह को कोई योजना नहीं हैं, कोई कल्पना नहीं हैं और जब एमजिनशन ना हो ता उड़ों केशन और डिवोशन का बात हा नहीं उठती है, तो सफलता को बात कहा उठता हैं? प्रामीण अंचल का विषय अछूता न रहें, इसलिये मंत्रा जा आज या जब कमा अमेंडमेंट लायें तो इसको भा समेट लें, जिससे प्रामीण-अचल के लोगो का भो पता लगे कि भारत सरकार का हर विभाग उनके लिये हो सोचता है।

भा सत्य प्रकाश मालवाय: माननीय उपसभाव्यक्ष जा, मैंन और अन्य सदस्यों ने भा यह सुझाव दिया था कि बढता हुई मंद्गाइ का देखते हुए 400 हपये का स्टाइपेड बहुत कम ह ग्रार उसमें बृद्धि करने पर मजाजा विचार करे। वे इसमें वृद्धि कर दे तो बहुत अञ्छा होगा क्यांकि स स्था तो बहुत कम ह, केवल 4 हजार हैं में इसे संबंध मं मजा जा से भाश्वासन चाहुगी।

SHRI P. A. SANGMA: I have never said that this will not be extended to the rural areas. Nor the Bill confines itself only to urban areas. It is meant for the whole country and I agree with the hon. Member that we should go much more to the rural areas. I entirely agree with that.

Now, Sir, in regard to the point which has been made about ITIs in minority areas, I have just got the information. There is a special scheme of strengthening the ITIs in the minority areas and we have written to the State Governments to identify through the ITIs. Some amount has already been earmarked for this purpose.

THE VICE-CHAIRMAN (SHRIH, HANUMANTHAPPA): The question is:

"That the Bill be passed."

The question was adopted.

THE SALES PROMOTION EMPLO-YEES (CONDITIONS OF SERVICE) AMENDMENT BILL, 1986

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): Sir, I move:

the Sales Promotion Employees (Conditions of Service) Act, 1976, as passed by the Lok Sabha, be taken into consideration."

Sir, the Sales Promotion Employees (Conditions of Service) Act, 1976, was enacted to regulate certain conditions of service of sales promotion employees as defined in that Act. The definition of 'sales promotion employees' covers only sales promotion employees drawing wages not exceed. ing Rs. 750 per month in the case of persons drawing wages not including any commission, and Rs. 9,000 annum in the aggregate in the case of persons drawing wages including commission \mathbf{or} commission It is proposed to amend the definition of 'sales promotion employees' contained in the Act so as to bring within the purview of the definition all sales, promotion employees other than persons who are employed in a supervisory capacity and who draw wages exceeding Rs. 1600 per month, and persons employed or engaged mainly in a managerial or administrative capacity, and make necessary consequential changes in section 6 of the Act. It is also proposed to amend section 4 of the Act to cover expressly the various matters relating to earned leave and cash compensation in lieu of earned leave in respect of which rules have been made.

With these few words, I commend the Bill for the consideration of the House.

The question was proposed.

SHRI M. A. BABY (Kerala): Mr. Vice-Chairman, Sir, there is no reason why this Bill should be opposed, as in the case of the earlier Bill which we have just discussed and adopted. The main purpose of the Bill

is to remove the existing ceiling in the case of wages of sales promotion employees, which was fixed, if formation is correct at Rs. 750 per month more than a decade ago. This Bill seeks to include medical sales representatives promotion within the purview of the 'sales promotion employees' in order to extend all amenities and allowances to them. welcome: is This much much is good also. There no doubt about it. But the real burning problems which the sales promotion employees suffer from, are not going to be solved through these two steps only, though these two steps are welcome. In this connection, I would like to bring certain aspects to the notice of this House as well as for the consideration of the Ministry in relation to the important problems that the medical representatives and sales promotion employees highlight. The Federation of Medical sentatives Association of India has placed a 27-point charter of demands before the Government sometime ago. Even in the year 1978 they had submitted this memorandum before the Government. Though almost all the demands incorporated in charter of demands are genuine. the Government has not been taking appropriate steps and measures to look into them and to solve them. not want to narrate all the demands the medical representaraised by important problem tives. The most that they face today is the inhuman torture and victimisation perpetrated the part of the on them from mangeauthorities the and pharmaceutica! ment the οf and drug industries in our country. All of us know that till date drug industry is under the control multi-national corporation. Not only they take away huge profits from our country, they subject these employees to victimisation, harass-These ment and inhuman torture. employees are being thrown to the mercy of multi-national corporation. Most of the managements of drug country are industry today in our either directly controlled by multi-

The Sales Promotion

Employees

national corporation or subsidaries of multi-national corporation. the employees are thrown to mercy of these managements who are notorious for their cruelty, one can imagine what would be their plight. Most of the activists of the Federation are subjected to victimisation on filmsy grounds. Employees are thrown out of employment. The most teresting aspect is that despite continued agitations and representations. the Government who claim to be sympathetic towards the problem of workers, is not paying heed to the concrete proposals and by the Federation of Medical Representatives Association of India. Moreover, there was a tripartite meeting in the month of March 1984 wherein certain reconimendations were unanimously In that meeting the reprecepted. sentatives of the Centre of Indian Trade Union identified some 22 other industries which should be brought under the purview of the Sales Promotion Employees Act but that not being accepted by the Govern Identification of these 22 industries was also accepted by other national trade unions. Apart from this, this tripartite meeting proposed that a standing committee be formed under the Labour Ministry to into the problems of the sales promotion employees and their working conditions and other problems arising out of the disputes between management and employees. standing committee is also not formed under the Labour Ministry although it was unanimous proposal from the tripartite meeting. Thirdly, date the medical representatives and other sales promotion employees are not brought under the purview the Industrial Disputes Act as amended in the year 1984 and as came into force on 24th August, 1984. Until and unless the medical representatives and sales promotion employees are brought under the purview of the Industrial Disputes Act, their genuine problems cannot be represented the management and the management which is mainly controlled by multi. national corporations

The Sales Promotion [RAJYA SABHA] (Conditions of service) Employees Amdt. Bill, 1985

[Shri M. A. Baby] brought to their senses. So this standing demand of the medical representatives and sales promotion employees should be accepted by the Government. I would like to know from the Minister why this most genuine and democratic demand is not yet accepted by the Government.

Sir, we know that the present Government is taking an anti-imperialist position on so many issuesthough it is not naming the real culprit—in the international political But in the economic sphere, more and more collaborations being arrieved at. I do not know if the political will of Central Government is lacking in relation to economic decisions. If you are going in for more and more collaborations with multi-national corporations, whose parents are imperialist forces -all of us are aware of that-in that situation it would be difficult-we can understand-for the Government to take firm positions against multi-Especially in national corporations. the sphere of drug industry, back the Hathi Committee proposed nationalisation of the drug industry; but the Government is still not coming forward with any concrete proposals to implement the Hathi Committee's report. This itself proves that the Central Govern. ment does not want to antagonise or irritate the imperialist forces who are controlling most of the multi-national corporations by taking some political decisions against them. When we raise the problems of the medical representatives of our country we know that it has more connotations and different dimensions. Unless the forward with Government comes concrete proposals to mend management of the drug industry, to bridle the multi-national corporations who control the drug industry industry pharmaceuical in our country, this windows-dressing will not solve the problem. While porting the meagre measures have been proposed by the Government in relation to the service conditions of the sales promotion

ployess, I do hope that the Government will have to come forward with more stringent proposals, otherwise the problems of the medical representatives and sales promotion employees cannot be solved.

SHRI V. RAMANATHAN (Tamil-Nadu): Mr. Vice-Chairman, Sir, rise to support this Bill not because it completely helps the working class but because to some extent it goes to help the working class. It will help the employees to some extent. that extent I support this Bill. Mere passing of his Bill will not be sufficient; it must be seen that it is properly implemented by all concerned industries. Now the working force is increasing; the private workers are also getting increased. The per centage of workers is multiplying. The fact is that the industry and the people getting benefit out of these employees are also getting a lot benefit. So instead of fixing amount, a percentage of profit must be given to the workers. If it given like that, it will work like an incentive and will also promote the workers as well as the person ploying them. Again, the organised labour alone is getting all benefits There are so many unorganised workers. The Government is not able to help them and they are not helping them. Those working in the unorganised sectors are not getting any benefit. There is no security of job. The benefit of so many Acts on labour, the Industrial Disputes Act, the Com-. pensation Act, whatever they passed for the workers' benefit, is not reaching the sector which is not organised. For example, in the agricultural sector, for the people who are working in the fields, there is no security for their labour, there is no security for their accidents and what them. Therefore, that all befalls also must be considered.

Agriculture also should be treated as an industry, and the workers in it also must be given all sorts of benefits that are being given to other industrial sector employees.

Further, I want to say that salespromotion employees are not in the drug industry only. There are other industries also having sales-promotion employees. Sales-promotion employes are in different fields. They also must be covered. This must go to the extent of covering that section of employees also.

With these words, I conclude.

Thank you very much.

डा० बापु कालवाते (महाराष्ट्र): उप-सभाष्यक्ष महोदय, यह जो संशोधित विधेयक ग्राया है इसका समर्थन करते हुए एक बात जो बार-बार हमारे मन में. उठती है वह यह है कि सरकार कभी भी दूरदर्शी पर्सपेक्टिवली, कम्परीहैन्सिव तरीके से विधेयक नहीं लाती । जसे हर रोज काम करने वाले डेर्लः वेजर होते हैं वे ग्राज के खाने के लिये ही काम करते हैं ग्रौर फिर कल के खाने के लिये कल फिर से सोचना शरू कर देते हैं। क्या इस ढंग से कोई एक संशोधित विधेयक श्राप ला रहे हैं ? जैसे कि इसके पहले का पारित विधेयक है या यह विधेयक हो इसमें हम देखते हैं कि कोई एक कम्परी-हैन्सिव दृष्टि इस सरकार के किसी भी, संशोधित विधेयक के हमने देखी नहीं है। मैं इस विधेयक की तरफ ग्रापका ध्यान खींचना चाहता हूं। 9 जनवरी, 1976 को जब यह विधेयक लोक सभा के सामने पहले ग्राया तो उस वक्त के श्रम मंत्री श्री रघुनाथ एक बात ज रूर

I just quote what he had said:

"The Government has by way
of provision in the Bill to extend
the provisions of the Bill to sales
representatives of any other
industry or other undertaking or
any other trade."

तो 1976 में यह कहा गया था कि यह सिर्फ उन्हीं लोगों के लिये मर्योदित नहीं है। लेकिन अगर कोई अन्थ उद्योग हो या कोई अन्य प्रक्रिया वाला संशोधन है उस ढंग से उस सब के लिये हम रास्ता खुला कर रहे हैं। में पूछना चाहता हूं कि 10 साल के बाद इस संशोधित विधेयक में भी नयी इंडस्ट्री का विचार क्या आपने किया है। श्रो पी० ए० संगमा : हां।

डा० बाप कालदाते : श्रगर किया हो तो कौन-कौन सी इन्डस्ट्री को श्रापने किया है ? दूसरी बात यह है कि हम को लगता है कि इसमें भी एक दूसरे के साथ तालमेल चाहिये। यह ठक ही है जो ग्रापने किया है लेकिन यह साढ़े सात सौ रुपये की मर्यादा बढ़ा कर श्रापने कुछ थोड़ा बढ़ा कर 1600 तक ले गये हैं लेकिन बोनस एक्ट के लिमिट ग्रापने जो रखी है वह 2500 तक की है। मेरी समझ में यह बात नहीं श्रा रही है कि श्रापने इसमें 1600 की मर्यादा क्यों रखी है। स्रापका इसमें कोक्रार्डिनेशन क्यों नहीं है। जिस तरह से बोनस एक्ट की लिमिट 2500 तक रखी है उसी तरह से इसकी लिमिट भी ग्रापको 1600 नहीं 2500 ही करनी चाहिये। इसमें एक सन्तलन पैदा हो जाना चाहिए। संतुलन न होने से जो कर्मचारी क्राते हैं उनमें भी एक ढंग का मनम्टाव पैदा हो जाता है, पैदा ढंगकः तनाव हो সালা की भावना मन में पैदाहो ऊंच-ने।ध जाती है। मेरी यह समझ में नहीं श्रा रहा है कि ग्रापने इस विधेयक में 1600 की मर्यादा रखते हुए अन्य जो कानून की वर्मचारियों के लिये बनाये हैं इसका उसमें से विचार किया है या नहीं ? दूसरी बात यह है इसमें ग्रापने कहा कि सिर्फ फर्मस्ट्रयो। कल इंउस्ट्री इससे संबंधित है लेकिन कई ग्रन्य संस्थायें भी इससे संबंधित रही हैं, जैसे हम कहते हैं कि इम्पोर्ट-एक्सपोर्ट हाउसेज हैं जो इस तरह के व्यवसाय करते हैं । जैसे काम्पटन इंडर्टः है, क्या इन लोगों को भी श्रोप इस संशोधन में लाते हैं या नहीं, यह मेरा प्रश्न है। क्यायेलोग इसके ग्रांचल में **अा**ते हैं या नहीं, यह मैं जानना चाहता हूं।

हमारे मित्र ने ग्रभी एक बात कही, लेकिन में उसका जिक नहीं करना चाहता हूं क्योंकि बराबर हम वह देखते हैं कि जब कभी वर्कर्स की बात ग्राती है तो सरकार की तरफ से उनको राहत देने की बात कही जाती है। लेकिन उनकी समस्यायें पूरी तरह से हल नहीं हो पाती हैं। थोडी राहत देने के बाद Employ [डा॰ बापू कालदाते]

सरकार चंप बैठ जाती है। इस ढंग से छोटं '-छोटी बातें करने से समस्यायें हल नहीं होती हैं भीर उनसे मजदूरों की फायदा भी नहीं पहुंचता है । जैसा आप जानते हैं, सन 1976 में एक विधेयक पारित हमा । उसके बाद 27 पाइन्टस की बात ग्राई। सन 1985 में स्निपक्षीय बैठक हुई। हर बार यह कहा जाता है कि जो भी लेबर लाज बनते हैं वे कर्म-चारियों के हितों को ध्यान में रख कर बनाये जाते हैं। लेकिन श्राप फिर दूसरा संशोधन लेकर सामने ग्रा जाते हैं। यह प्रकिया ठीक नहीं है । ग्रभी ग्रापने इसको 1600 तक किया है। हर साल आप आश्वासन देते हैं कि हम ग्रौर संगोधन बाद में लायेंगे ग्रीर श्राप कुछ समय के बाद दूसरा एमैन्डमेंट लाकर हमारे सामने त्रा जाते हैं। इसमें ग्रापको भी कुछ कठिनाइ होती है । हर क्छ न क्छ श्रापको करना पड़ता है । हमारे लिये भी थोडी इसमें कठिनाई होते: है में थोडा विरोध ग्रौर थोडे समय के साथ हमकी इसको स्वीकार करना पड़ना हैं। इसलिये भ्रच्छा रहेगा कि भाप सारे मामलों पर कम्ब्रहेसिव तरीके से सोच कर एक विधेयक लाते, क्योंकि सवाल श्राज का नहीं है। सरकार को सही ढंग से सोचना चाहिये। सरकार को 20---25 वर्ष की बात सोचनी चाहिये और उसके मुताबिक विधेयक लाना चाहिये। हमें कम से कम 20--- 25 साल की बात को सोच कर संगोधन लाने की ग्रावश्यकला है। श्रगर हम हुए रोज, हर महीने ग्रौर हर साल इस प्रकार के संशोधन विधेयक जांयेंगे तो इससे समस्यात्रों का समाधान नहीं हो सकता है। यह प्रापके लिये भी ग्रच्छा नहीं है ग्रीर हमारे लिये भी ग्रच्छा नहीं है। इसलिये में दखस्ति करता हं कि जो ये बातें इसमें मर्यादित हैं उनकी दृष्टि से मैं इसका समर्थन करता हूं। लेकिन इसमें मुझे लगता है कि जो 1600 को मर्यादा ग्रापने रखी हैं, इसको 2500 तक ले जाना चाहिये। जिन इंडस्ट्रीज में श्रभी तक यह लागू नहीं भी इसको लागुकरना चाहिये।

बात में सेक्शन 10 के संबंध में याद दिलाना चाहता हुं। मैं जानना चाहता हु कि ग्रापने ग्रब तक कितने लोगों को सजा दी हैं ? इममें यह जो सेक्शन 10 है, इसके बारे में कहा जाता है कि इस पर ठीक से अमल नहीं किया जाता है इसलिये में यह जानना चाहता हं कि भ्रापने कितने लोगों को सजा दी हैं ? सबसे बड़ी बात यह है कि इस पर ठीक ढंग से अमल होना चाहिये, खास करके जो बडे बडे लोग हैं, वे लोग इससे भागने की कोशिश करते हैं। वे किसी का भी विकटमाइ-जेशन कर सकते हैं। कर्मचारियों के पास कोई रासता नहीं होता है। इसलिये मैं चाहता हं कि कानूनों पर कडाई से ममल किया जाना चाहिये ग्रौर कडाई से उनका लागु किया जाना चाहिये। कितनी इंडस्ट्रीज हैं जिनको ग्रापने सजा दी है ? ग्रगर ग्राप सजा देने का प्रयास करेंगे तो कर्मचारियों में एक नया विश्वास होगा । इस दृष्टि से ग्रापने जो विधेयक प्रस्तुत किया है, इसकी मर्यादित बातों का मैं समर्थन करता हूं और इसमें जो ग्रन्य बातें हैं उनको ठीक करने के लिये ग्राप थोडे दिनों में फिर एक संशोधन लायेंगे, यह मेरा सुझाव है ग्रौर में ग्रापसे अपेक्षा करता हं कि आप इस पर इसी दिष्टि से ग्रमल करेंगे।

6.00 P.M.

DR. G. VIJAYA MOHAN REDDY (Andhra Pradesh): Mr. Vice-Chairman, Sir, my predecessor speaker has put the problem very nicely. I also want to state that whenever interests of the workers and the capitalist class come, this Government sits Therefore, as my preon the wall. vious speaker has stated, broadly speaking, we welcome the amendment Bill as it enlarges the scope only thing? is that this Bill is coming after ten years and that is why, the benefit will be to a very small extent. The increase in slab from Rs. 750 to Rs. mensem is also a welcome step. With regard to earned which is not availed, the cash compensation provided is also a good sign. All the problems which the industries are facing today will naturally fall

to the lot of these employees. The most important question the security Úλ emproyment. ine same security of employment aiso applies to califract labour, casual labourers and workers in all industries. This question of permanency which is continuity of the bread for the working class is not at all tackled by this Government. That is why, as I told previously, this Government will not sail with the workers but will always side with the employers who are the capitalists and today, as my friends have expressed, the Government is in the grip of the multi-nationals. These sales promotion employees live in the cities with a very high cost of living and move from place to place and if they have no job security and if the hire and fire policy which is the law of the jungle operates in relation to these employees, the vicissitudes and vagaries of the trade rule the roost and if no human justice comes to them, then these highly educated youths will join once more the big stream of the discontented and frustrated ranks of the unemployed. Therefore, Sir. before the Namesis overtakes you must do something. I am not pessimistic like my other friends who were telling that these unemployed youth will not bring about a social revolution in this country and change the entire structure of the society but I am confident about it. I do not think that Indian working masses or the Indian tradition of the national movement will allow it to go into disruptive channel. It will not happen in this country. In spite of imperialism, in spite of all these capitalists who are going hand-in glove with these forces, in spite of Pakistan. in spite of all the stooges of imperialism which are surrounding our country, we will go ahead and change the society structurally to see that justice comes to the working class. These sales promotion employees are part and parcel of the industry and these are the persons who, in almost, all the cases, lose their employment because of the vegaries of the trade and because of the exploiters. As a matter of fact, purchasing power of the people of the country is not good. 1hat is way more and more lock-outs, lay-ons and such other crisis in the system will torce unemployment on this category That is why I want the hon. Minister to kindly note these factors and try to see, arst and foremost, that there is job security for these employees. He should also see that all these categories of employees are prought under the Industrial Disputes Act. mough it is only parally effective and is not in a position to serve the actual needs, and that some kind of an agency for joint pargaining is allowed and some kind of a discipline is brought into the system so that their job security is protected.

Also as our friend has suggested the slab should be increased to Rs. 2,500 so that more and more categories of these employees get these benefits.

Another thing which I want to suggest is that the sale promotion employees of other industries also should be brought under this Act. Thank you.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Discussion concluded. The Minister will reply tomorrow.

MESSAGE FROM THE LOK SABHA The National Security Guard Bill, 1986

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the National Security Guard Bill, 1986 as passed by Lok Sabha at its sitting held on the 29th August, 1986."

Sir, I lay the Bill on the Table. THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): The House stands adjourned till 11 o'clock tomorrow.

The House then adjourned at seven minutes past six of the clock, till eleven of the clock, on Thursday, the 21st